

**SC NO: 68/11**

**FIR No: 72/11**

**PS: Sadar Bazar**

**Under Section: 302/34 IPC**

**State vs Naresh & ors**

**24.08.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore matter has been put up before me.**

**This is an application for grant of interim bail filed on behalf of accused/ applicant.**

Present: Sh. Pawan Kumar, Ld. APP for the State  
Sh. Manoj Sharma, Ld. Counsel for accused/applicant.

Reply by IO filed. Copy of same supplied to other side electronically.

*Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.*

By this order the interim bail application filed on 20.08.2020 of applicant / accused Naresh is disposed of.

In nutshell it is submitted that mother of accused/applicant has got expired on 15.08.2020 and last rituals of his mother is going to be held on 24.08.2020 and teerahvi on 27.08.2020. As such, it is prayed that he be granted interim bail for a period of 30 days for performing the last rites ceremonies/rituals of his mother.

On the other hand, Ld. Addl. PP for the state has opposed the bail application on the ground that there are serious allegations against the applicant/accused.

I have heard both the sides.

Having regard to nature of allegations against the present accused, stage of the trial and the reason for moving present interim bail application, this court is not inclined to grant the interim bail as prayed in the present application. But ***such accused Naresh is hereby granted custody parole for four hours for 24.08.2020 (i.e. 10<sup>th</sup> day of his mother) and four hours parole for 27.08.2020(i.e. date of Teeravi of his mother) excluding traveling time to visit to attend such rituals.***

A copy of this order be sent to concerned Jail Superintendent immediately with directions to make necessary arrangements **for visit of the applicant/accused Naresh on 24.08.2020 and on 27.08.2020 for four hours parole at applicant/accused's house on each said dates.**

Learned counsel for the applicant / accused is at liberty to collect the order dasti or through electronic mode.

With these observations the present application is disposed of.

NAVEEN KUMAR  
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**(Naveen Kumar Kashyap)**  
**Link Judge /ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**24.08.2020**

**SC No: 27978/16**

**FIR NO: 18/2011**

**PS: Sadar Bazar**

**State vs Bhim Singh etc**

**24.08.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.**

Present: Sh. Pawan Kumar, Ld. APP for the State

Proceedings against accused Bhim Singh, Chander Mohan, accused Sri Ram @ Sunny have already been abated.

Accused Hashim not produced from JC

Accused Vikram @ Vicky, Jai Kishan, Ram Kumar, Padam and Ravi K. Gautam are on bail prior to lockdown period but not present today.

Accused Kamre Alam is proclaimed offender.

The matter was lastly listed on 04.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for furnishing of bail bond under Section 437 Cr.P.C/final arguments. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 15.10.2020.

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**(Naveen Kumar Kashyap)**

**Link Judge/ ASJ-04, Central District  
Tis Hazari Courts, Delhi/24.08.2020**

**SC NO: 142/17**

**FIR No: 07/15**

**PS: Crime Branch-Central Delhi**

**State vs Rekha & anr**

**24.08.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.**

Present: Sh. Pawan Kumar, Ld.APP for the State

Accused Rekha and accused Sheetal are on bail prior to lockdown period but not present today.

The matter was lastly listed on 12.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for Prosecution Evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 17.11.2020.

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**(Naveen Kumar Kashyap)**  
**Link Judge /ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**24.08.2020**

**CR NO: 168/19**

**Kamal vs State of NCT of Delhi**

**24.08.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.**

Present: None for parties

The matter was lastly listed on 28.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on revision petition. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of revisionist, therefore, matter stands adjourned for purpose fixed on 05.11.2020.

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**(Naveen Kumar Kashyap)**  
**Link Judge /ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**24.08.2020**

**CR NO: 373/19**

**Babu Ram vs Surekha Kapoor**

**24.08.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.**

Present: None for revisionist

The matter was lastly listed on 20.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for service of respondents. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of revisionist, therefore, matter stands adjourned for purpose fixed on 18.11.2020.

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**(Naveen Kumar Kashyap)**

**Link Judge/ ASJ-04, Central District**

**Tis Hazari Courts, Delhi**

**24.08.2020**

**CA NO: 329/19**

**Mustafa Ali vs The State**

**24.08.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.**

Present: None for appellant

The matter was lastly listed on 15.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for notice to respondent. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of appellant, therefore, matter stands adjourned for purpose fixed on 20.11.2020.

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**(Naveen Kumar Kashyap)**  
**Link Judge/ ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**24.08.2020**

**CR NO:683/2019**

**Zameer Pan Masala through its properitor vs The State & anr**

**24.08.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.**

Present: None for revisionist

Sh. Pawan Kumar, Ld. APP for state/respondent no.1

None for respondent no.2

The matter was lastly listed on 22.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on revision petition. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of revisionist, therefore, matter stands adjourned for purpose fixed on 12.11.2020.

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**(Naveen Kumar Kashyap)**  
**Link Judge/ ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**24.08.2020**



**CA NO: 480/19**

**Arshi vs The State & Anr**

**24.08.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.**

Present: None for appellant

The matter was lastly listed on 06.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for appearance of appellant. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of appellant, therefore, matter stands adjourned for purpose fixed on 17.11.2020.

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**(Naveen Kumar Kashyap)**  
**Link Judge/ ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**24.08.2020**

**SC No. 27710/16**

**FIR No: 143/13**

**PS :Karol Bagh**

**State Vs. Bhagwan Dass & ors**

**24.08.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

All accused persons are on bail prior to lockdown period but not present today.

The matter was lastly listed on 11.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for further proceedings. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of appellant, therefore, matter stands adjourned for purpose fixed on 20.11.2020.

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**(Naveen Kumar Kashyap)**  
**Link Judge/ ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**24.08.2020**

**SC No. 29113/16**

**FIR No: 415/16**

**PS : Kotwali**

**State Vs. Bagga Singh**

**24.08.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused is on bail prior to lockdown period but not present today.

The matter was lastly listed on 05.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was at the stage of awaiting FSL result. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 20.10.2020.

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**(Naveen Kumar Kashyap)**

**Link Judge/ ASJ-04, Central District  
Tis Hazari Courts, Delhi  
24.08.2020**

**SC No. 882/17**

**FIR No: 13/2015**

**PS : Pahar Ganj**

**State Vs. Praveen Kumar & anr**

**24.08.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Praveen and accused Dinesh are on bail prior to lockdown period but not present today.

Accused Ravi is on interim bail vide order dated 17.07.2020

The matter was lastly listed on 07.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on charge. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 21.10.2020.

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**(Naveen Kumar Kashyap)**  
**Link Judge/ ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**24.08.2020**

**SC No. 28356/16**

**FIR No: 222/10**

**PS : Burari**

**State Vs. Krishna Prasad & ors**

**24.08.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

All accused persons are on bail prior to lockdown period but not present today.

The matter was lastly listed on 26.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for statement of accused under Section 313 Cr.P.C. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 20.10.2020.

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**(Naveen Kumar Kashyap)**  
**Link Judge/ ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**24.08.2020**

**SC No. 28390/16**

**FIR No: 01/2010**

**PS : kamla Market**

**State Vs. Pran Kishore & anr**

**24.08.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Pran Kishore and accused Sanjay are on bail prior to lockdown period but not present today.

The matter was lastly listed on 11.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for Defence Evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'.. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 04.11.2020.

NAVEEN KUMAR  
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**(Naveen Kumar Kashyap)**  
**Link Judge/ ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**24.08.2020**

**SC No. 27702/16**

**FIR No: 212/13**

**PS : Chandni Mahal**

**State Vs. Mohd Muqem**

**24.08.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Muqem and accused Faraz are on bail prior to lockdown period but not present today.

The matter was lastly listed on 14.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for final arguments. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 16.10.2020.

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**(Naveen Kumar Kashyap)**  
**Link Judge/ ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**24.08.2020**